G. P. Bvc.-(J)-293-75000-9-83.

District: Ahmedalead -

Stamp No. - Bf. Tanna, Naik Marat B. Haik)

APPEAL No. 3> 01 1986
PLICATION APPLICATION (spl.c.A.)

(Under Act) (Art. of the

Constitution of India Peti. affirmed.

To be admitted the File.

This

day of

198

Assistant Registrar

Court's Order

5.0. to 4.2.1986

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Spl. H. C. C. D., 46E.

Phays for int- relieb. In. R. P. Bhatt there reply and me re take inslueher from the affili coul of feet reply. Mr. Bhal. grestile that in hart cone 2.10 3 ceill wr- Se 2874 to join join on post- till he riex 1 - Jali That appears to se so. No Blat hein Subverts har he respondent No 3 way - be allowed to work a pacher in no Sand Sugarmah. schall as The bes alway be sel-giens from the other school is Safarmati. It 9 minu there so this so wit 15sees outs to the sesponent is post-ited to work in the conference Sabor (ie Dly primery school Es coliberal ID Sabama Ai). glis wede speech enery cless had such workey as a teacher is a journely steps gop arrangement, and it does ter amount to R. DO 3 Worldy leade her applicant as head 5.0.18.2.1986 Bl. Lage 11.2.1986

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advocati S. O. 19. 2. 1986.

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18.2.1986

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So to 7-386 Dr. 6-3-36, 17-386 7-3-86 Yeard Advocales

The main question is about can be appointed on temper The host has possed order equivalent 10 p. T.e. A P.T. e can be appointed as a teacher. Theo a Propose (who is equivalent to 13 Fee)

as for 2007 order of 19582

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Tous he ses frament appers to be entired to be apposed of sealer A guil teals that capacity the les a nout le bour courd countered for the premo han as Head mester 91-was und by m Naile mol: for apparelevel as a Head mester 2.103 most porses me qualiticolon 7 p.T. e. prime L'es tous sub mission does in speer to be corret is new of me equahe menten! above

0.A.No.138/86



CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)

(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Mr. D.V. Mehta learned counsel for the applicant is present. He reports that civil application No.17 of 1986 was filed in the proceedings whereby the applicant had sent the permission to withdraw the original application i.e No.37 of 1986. According to him Mr. Justice Mr. B.V. Gadgil (presiding officer) had already passed order on 17-3-86. He has produced copy of the order passed by him. Mr. Mehta reitrates the same position and requested the tribunal that the said order is now found on the record, offormally the order to that affect be passed now. It is stated by him that the application treated having pending withdrawn. His request/Conceded. The application therefore stands disposed off as withdrawn.

22-7-1986

(P.M. JOSHI)

J.M.

(P.H. TRIVEDI)

V.C.